

83
BEFORE THE NATIONAL GREEN TRIBUNAL

Principal Bench New Delhi

Original application No. 195/2023

In the matter of:

+ -

Vivek Mehna

Applicant

Versus

GNCT of Delhi

Respondents

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Inspection by the Joint Committee constituted by Hon'ble NGT in OA No. 195/2023 titled "Vivek Mehna Vs Govt of NCT of Delhi "

(1) Name and Address of the unit:- Krishna Greens by Mapple Gold, H1 Pushpanjali Farms NH-8 Link Road, Dwarka Bharthal Road, Delhi-110061.

(2) Date of inspection:- 16.03.2024 at 08:00 PM.

(3) Details of the inspection team: Sh. Lakshay Singhal – DM, South West District, Sh. Amzad Khan - JEE, DPCC

(4) Contact details of the unit:- Ashok Kumar Dusad - Landlord 9811119560 , Mr. Manish Munjal - Occupier 9811084394

(5) Details of the venue:- This banquet consists of 3 Halls(Sapphire, Pearl and Crystal of capacity 150,200 and 250 respectively) and open area.

During the inspection a function was going on in the open area part in front of banquet hall. Unit representative informed that this function is booked for approx. 150 persons and about a hundred people were present at the time of inspection.

(6) Permission from the statutory authorities like MCD, Fire, DPCC, FSSAI:

The premises has a valid Consent to operate (CTO) under Water and Air Act valid upto: 25.05.2033. Copy of the CTO is enclosed as **Annexure-1**.

A permission from MCD dated 27.04.2009 was produced for commercial use of farmhouse for holding social functions such as weddings and parties etc. along with copy of payment receipt of MCD dated 05.03.2024, 06.02.2023, and 09.08.2023. Copies of the same are enclosed as **Annexure-2**.

Fire safety certificate has expired on 11.03.2024. Copy of the expired permission is enclosed as **Annexure-3**.

FSSAI certificate is Valid upto 29.05.2024 Copy is enclosed as **Annexure-10**.

(7) Sources of Water in the unit:-

- (i) Outside water from Tankers (Copy of the bill enclosed as **Annexure-4**)
- (ii) Packaged water
- (iii) Treated effluent from treatment plant.
- (iv) 01 Borewell

(8) Details from where Waste Water is generated in the unit:-

- (i) Toilets/urinals of each Hall
- (ii) Kitchen.

(9) Mode of disposal of discharge from toilets/urinals/bathrooms: The Unit has installed a common septic tank in the premises for collecting the waste from toilets. Septage is being disposed through an outside agency namely Gopal Gulia(Safety Tank Cleaning System), Lallu Pandit, Near MCD office, Samalkha, New Delhi-110037. Bill dated 28.02.2024 of the cleaning service of septic tank is enclosed as **Annexure-5**. It was informed that cleaning is done on a regular basis

(10) Treatment of Waste Water generated from the kitchen and mode of disposal of treated effluent:

1. Unit has installed STP for the treatment of effluent generated from the kitchen from washing of utensils.
2. Owner informed that the plant capacity is 20KLD and treated effluent is reused in the banquet as water for flushing in toilets, sprinkling and for gardening purposes in the banquet.
3. Treatment plant consists of Oil and Grease Trap, Aeration tank, Chemical dosing tank, settling tank and Filtration tank and clear water tank.
4. During the time of inspection operator started the plant and the same was found operational.
5. Flow meter was not found installed in the plant.
6. Log-book of the plant from 01.01.2024 to 16.03.2024 is shown to the Joint inspection team.(Copy of the same is enclosed as **Annexure-11**).

(11) Details of Power supply and DG sets in the unit:

1. Unit has one Electricity connection of sanction load (6 kVA)
2. 6 DG sets with acoustic enclosure- 3x125KVA, 2x250KVA and 1x380KVA
3. Logbook of DG sets is not maintained as it is not shown to the joint inspection team.

(12) Compliance of CAQM directions with respect to DG sets:

All the 06 DG sets are non-compliant wrt CAQM directions No-76.

Unit owner informed that they are in the process of installing Retrofitting Emissions Control Device (RECD) and unit also provided purchase order of 6 RECD dated 05.03.2024. Copy of the order placed is enclosed as Annexure-7

(13) Air Pollution sources and control systems:

1. In the common kitchen unit has provided ducting and hood arrangement to channelize the emissions from cooking operations.
2. LPG based tandoors were found installed in the kitchen.

(14) Noise Pollution control measures:- Unit has provided acoustic systems for noise control on DG sets and during the inspection owner informed that all 3 halls in the banquet are sound proof. Also during the inspection function was going in the open part of the banquet and DJ sound system was not playing in the area.

(15) Ground water extraction and permission from Competent Authority:

01 Borewell was found installed in the banquet for which unit owner had shown certificate of registration from CGWA dated 10.11.1998. However, purpose for which the permission was given is not shown to the joint committee whether it was given for agriculture purpose or commercial purpose. Copy of the same is enclosed as **Annexure-6**. Currently the borewell is being used for commercial purpose. No permission from the District Advisory Committee (DAC) for the borewell as per the Notification of Department of Environment dated 12.7.2010.

(16) Fire safety: Fire safety certificate has expired on 11.03.2024. Copy of the same is enclosed as **Annexure-3**. Unit has informed the Joint Committee during the inspection that they have applied for renewal of the same, but no document was shown to the inspection team.

(17) **Parking facilities:** Unit informed the joint committee that properties H2 and H3 are used for parking purpose. A copy of the agreement with property H3 provided but no parking agreement of property H2 was furnished by the owner. Copy of the agreement is enclosed as **Annexure-8**.

(18) **Solid waste Management in the unit:** The unit is collecting all the Solid Waste in black polythenes without segregating dry and wet waste and is stored in an open area adjacent to the treatment plant. Owner informed that they give waste to M/s Delhi Waste Management Najafgarh Pvt. Ltd for disposal. Unit has also installed composting machine for the treatment of garden and bio-degradable waste. Copy of the receipt given by M/s Delhi Waste Management Najafgarh Pvt. Ltd for collection and management of the solid waste is enclosed as **Annexure-9**. Copy of logbook of Composting machine is enclosed as **Annexure-12**.

Recommendations

1. MCD should ensure that the unit is operating in accordance with its permission dated 27.04.2009.
2. The unit is operating with expired fire safety license hence it should be renewed by the unit and follow all the fire safety guidelines.
3. Borewell is being used for commercial purpose and is not authorized by DAC as per procedure. Relevant actions as per rules will be taken by the office of the DM (South-West) for sealing.
4. The unit must ensure compliance with direction No-76 of CAQM and till then DG sets should not be used without ensuring compliance with direction No-76 of CAQM. Logbook of DG sets should be maintained.
5. The unit must ensure that the septic tank waste is transported through authorized tankers or service providers.
6. The unit must ensure regular cleaning of oil and grease trap for smooth functioning of treatment plant and the same should be incorporated in log book of Wastewater Treatment Plant.
7. Unit should install two bin system for segregating dry and wet waste



(Lakshay Singhal)
DM, South West Distt.

LAKSHAY SINGHAL, IAS
District Magistrate
South-West Delhi
Old Terminal Tax Building
Kapashera, New Delhi-110037



(Amzad Khan)
JEE, DPCC


DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccocmms.nic.in>)


CONSENT ORDER
Certificate No. :G-33195

Name of the unit	:	Krishna Green By Mapple Gold
Address	:	H1pushpanjalifarms NH-8LinkRoad DwarkaBharthalroad, Banguet Halls, Delhi - 110061
Consent Order No	:	DPCC/CMC/2023/56066
Date of issue	:	29/08/2023
Product/Activity	:	Restaurants/Eating Houses / Dhabas and other such establishments (with minimum seating capacity of 101) / Banquet Halls/ Party Lawns (with minimum Floor area 100 m2) and /Sweet Shops/ Halwais and Other such Establishments (with Annual Average Production of one Tonne/Day or more) - not connected to / Discharging Effluent into Public / Municipal / DJB Sewer and having Kitchen and / or Laundry without Boiler
Manufacturing Activities	:	Banquet Hall
Category Name	:	[ORANGE]
Prout Capacity	:	null null

This Consent to **Operate** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **ORANGE** Category. This consent is subjected to terms and conditions specified overleaf. **This is being issued with reference to your application id 56066 valid from 26/05/2023 to 25/05/2033.**

Ajeeta Dayal Digitally signed by
Ajeeta Dayal Agrawal
Date: 2023.08.29
23:33:43 +05'30'
Agrawal
Sr. Environmental EngineerB

Terms and Conditions

The Consent is Activity specific and based on the information provided in the consent application alongwith the documents/subsequent documents/ information submitted to Delhi Pollution Control Committee(DPCC) .The Consentee shall apply for fresh consent in case of any change in the activity/manufacturing process.

2. The Consentee shall display the Name of the unit alongwith its Address , name of the Proprietor /Directors/ Partners etc, Contact Phone No(s) and its Activities /Processes/ Products etc, on a Display Board to be placed / fixed at the main gate of the unit.
3. The Consentee / unit shall have / take separate Electricity / Power Connection in its name and shall have /install separate meter in this regard.
4. The Consentee shall provide and maintain separate drainage system for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system and shall be connected to the conveyance system / sewerage system of the area leading to Common Effluent Treatment Plant of the Industrial Area / Sewage Treatment Plant of the catchment area.
5. The Consentee shall obtain permission from Delhi Jal Board, for ground water extraction, if any, as per the various orders/Notifications of Govt. of NCT of Delhi.
6. In case the unit is located in the industrial area where Common Effluent Treatment Plant (CETP) has been provided ,the Consentee shall make regular payment of its share for the operation and maintenance of CETP to the concerned CETP Society as per the Delhi Common Effluent Treatment Plants Act, 2000, as amended to date.
7. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities / processes of the unit and maintain good house keeping practices so as to maintain clean and safe environment in and around the premises of the unit.
8. The Consentee shall comply with the noise standards laid down vide Gazette Notification of Ministry of Environment and Forest(MOEF), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the Diesel Generator Set(s) and shall also comply with the Emission Standards prescribed for Diesel Engines [(Engine rating more than 0.8 MW) for Power Plant, Generator Set applications and other requirements], if any, as per the Gazette Notification of MOEF, Dated 09.07.2002, as amended to date. Stack Height for sets(Engine rating more than 0.8 MW) commissioned after 01.07.2003 shall be maximum of following
 - (i) Minimum 6 meter above the building where generator set is installed
 - (ii) 30 meter
 - (iii) $14Q0.3(Q - \text{Total SO}_2 \text{ emission from the plant in kg/hr})$ and for other DG Set(s) 0 (upto 0.8 MW) stack height shall be as per the following formula, $H = h + 0.2KVA$ (H- Total Height of stack in meter , h = Height of the building in meters where the Generator Set is installed, KVA - Total Generator capacity of the set in KVA).
9. The Consentee shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, the Batteries (Management and Handling) Rules,2001,as amended to date, Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016, the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date, wherever applicable. All such wastes generated from the unit will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor /Authorized Agencies for such wastes, authorized by MOEF/ Central Pollution Control Board/ State Pollution Control Board/Committee/DPCC as per details available on their websites.
10. The Consentee shall comply the other prescribed standards of Effluent / Emissions as prescribed and as applicable under the provisions of the Environment (Protection) Act, 1986, as amended to date and the various Rules made thereunder including the Noise Pollution(Regulation and Control) Rules, 2000,as amended to date.

The Consentee engaged in the mfg. of plastic product(s) and being accorded Consent to Establish (CTE) or Consent to Operate (CTO)/Renewal of consent shall provide hood and suction arrangement followed by duct raised at least 2 mts above roof level and submit compliance report while applying for CTO (for cases of CTE) or submit an affidavit within six months in other cases.

12. The consentee shall use only fresh raw material and the unit shall not burn iron sieve /screen(Jaali).
 13. The consentee shall dispose of its industrial solid waste as per SWM rules 2016.
 14. The Consentee shall promote the use of LED and should create a system of replacing of old bulbs.
 15. The Consentee shall not carry out any activity falling under the Prohibited/ Negative list of Industries (Annexure III of MPD -2021) which are prohibited in National Capital Territory of Delhi, as per Master Plan of Delhi.
 16. Quantity of Effluent Discharge from the unit shall not exceed(i)Trade Effluent 3000 Litres/ Day (ii) Sewage / Domestic Effluent 1000 Litres/ Day.
 17. Capacity of the Diesel Generator Set (s) installed in the unit 250 & 500 KVA. The Consentee shall properly maintain the Acoustic Enclosure/ Acoustic Treated room for DG Set(s) 0 in good condition and maintain the adequate stack height for DG Set(s) 0 to meet the prescribed standards/ norms as mentioned above. The Consentee shall not operate the DG Set(s) 0 till compliance of the prescribed norms/standards for DG Sets .
 18. The Consentee shall comply with the applicable provisions / Directions given vide Gazette Notification of Department of Environment, Govt. of NCT of Delhi, dated 23-10-2012 including the directions that No person shall manufacture, import, store, sell or transport any kind of plastic carry bags (including that of Poly Propylene, Non woven fabric type carry bags) in the whole of National Capital Territory of Delhi.
 19. The Consentee shall comply with orders of Honble National Green Tribunal dated 02.12.2016 in O.A. No. 281 of 2016 in the matter of Kudrat Sandhu Vs Govt. of NCT & Ors regarding Solid Waste management System at source for Proper segregation and disposal of biodegradable, non-biodegradable & Ors. You shall not use/ store/ sale any kind of disposable plastic glasses/ plates etc.
 20. The Consentee shall comply with the provisions of Plastic Rules,2016 if applicable and shall submit the certificate of registration from Department of COI, GNCTD within 30 days of the issuance of this consent order.
 21. The Consentee shall switch over its fuel to PNG fuel(whenever the PNG fuel pipeline supplied by IGL) with immediate effect and submit the compliance report within 30 days of issuance of this consent order.
 22. The Consentee shall submit application for renewal of the Consent, one month in advance of the expiry date of this Consent Order. In the event of any information furnished by the Consentee found to be false OR in case of failure to comply with any of the above mentioned consent conditions, consent granted through this Consent Order shall be deemed to be revoked without any notice and necessary action as per law shall be taken, which may include closure of the unit and prosecution for wrong declaration.
- Not with standing anything contained in this consent order. Delhi Pollution Control Committee , reserves its right to review any / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of the Air (Prevention and Control of Pollution)Act, 1981, as amended to date and the Water(Prevention and Control of Pollution)Act, 1974, as amended to date. The Consent granted to the Consentee is to ensure control of pollution from the premises of the unit in accordance with various Pollution Control Laws and in no way confers the right to the Consentee/unit to exist in violation of other laws and statutory provisions including the Master Plan of Delhi. This issue in view of the Office Order No. F.No. DPCC/Consent/2017/569-580 dated 31.05.2017 regarding processing of the consent cases.

12. Standard for effluent

Parameter Name	Prescribed Standard
pH	5.5-9.0
Oil and Grease	10.0
Total Suspended Solids (TSS)	100.0
Bio-Chemical Oxygen Demand(BOD) [3days at 27oC]	100.0

13. Standard for emission

Parameter Name	Prescribed Standard
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MUNICIPAL CORPORATION OF DELHI
BUILDING DEPARTMENT
NAJAFGARH ZONE

No:EE(B)/NGZ/09/ 358

Dated: 27/4.../2009

To

Sh. Ashok Kumar Dusad
C-17, Green Park Main
New Delhi-16

Sub: Permission for commercial use of farmhouse No.H-I, Pushpanjali Farm, Dwarka, NH-8, Link Road, Delhi situated at Kh.No.54//7, 54//14/1, 54//14/2, 54//17, Village Bharthal, for holding social functions such as weddings and parties etc.

Sir,

With reference to your affidavit/application dated 16/4/2008 regarding permission for commercial use of your farmhouse for holding functions such as wedding and parties etc., the committee, constituted vide office order No.DC/NGZ/07/890 dt. 6/11/2007 under the Chairmanship of D.C./NGZ in compliance of the orders of Hon'ble High Court in the matter "Bharashtachar Virodhi Sangathan V/s. Lt. Governor & Others" in WPC No.1426/2007, subsequently NOC has granted by A.C.P., Sub-Div., Najafgarh, Delhi vide letter dt. 5/5/2008; A.C.P. (Traffic), R.K. Puram vide letter dt. 13/5/2008; S.D.M., Vasant Vihar, Kapashera vide letter dt. 9/7/2008 and Dy. Chief Fire Officer, Connaught Palace, New Delhi vide letter dt. 20/3/2009, has been pleased to accord the permission for commercial use of farmhouse to hold social functions such as weddings and parties etc. in your farmhouse mentioned above, subject to the fulfillment of following guidelines: -

1. The parking area (minimum 1.0 acre for each 2.5 acre farm area) within the farmhouse shall be properly demarcated with separate entry and exit gate.
2. Farmhouse owner shall deploy their own security-guards to manage the parking within the premises.
3. No parking shall be permitted outside the farmhouse/vatika on the roadside and in the even of violation, the violator will be prosecuted in accordance with the law.
4. For each social function, an amount of Rs.20,000/- (each event) for farmhouse/vatika of 5.0 acres & above and Rs.10,000/- (per event) for farmhouse below 5.0 acres but not less than 2.05 acre, shall be levied by the M.C.D.

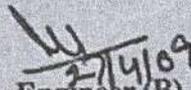
Contd./

::2::

5. Booking of farmhouse/vatika by M.C.D. may be done in Citizen Service Bureau/Internet.
6. Farmhouse shall not be used for holding aforesaid functions for more than 120 days in a year and permission shall be given on rotational basis. .
7. Farmhouse/vatika shall take precautions regarding use of noiseless generators, use of loudspeakers and music instruments etc. so that noise pollution level remains within the permissible limits in conformity with the guidelines/norms issued by the CPCB/DPCC. Similarly, use of fire crackers within and outside the farmhouses shall be within the permissible limits and the air pollution level should not exceed the prescribed limits stipulated by the CPCB/DPCC.
8. No loudspeaker and band shall be permitted beyond 10:00 PM.
9. Procession and horse drawn carriage shall not be permitted on the roads outside the farmhouse.
10. Sanitary condition shall be maintained in an around farmhouse/vatika during and after the function.
11. Farmhouse/vatika shall follow all the fire safety guidelines as per the specification of NBC and Delhi Fire Service.

The aforesaid instructions/guidelines shall remain in force till further orders and can be reviewed by the Govt. Permission shall be withdrawn, if the farmhouse/vatika's owner is found violating the orders/guidelines issued as aforesaid.

This issues with the prior approval from D.C./Najafgarh Zone.


27/4/09
Ex. Engineer (B)
Najafgarh Zone
Executive Engineer/Building
M.C.D.
Najafgarh Zone

Municipal Corporation of Delhi
(BUILDING DEPARTMENT)

Dr. Shyama Prasad Mukherjee Civic Centre, Jawaharlal Nehru Marg, New Delhi-110002

PAYMENT RECEIPT

Application Number: 0103241717327

RECEIPT NO.: 113203279234

RECEIPT DATE: 05/03/2024

PAYEE DETAILS

SECURITY CHARGES DETAILS

Is Security charges already paid?	YES
Amount Paid	500000
Receipt Number	29246
Receipt Date	17/11/2022

OTHER DETAILS

Name of Applicant (s)	ASHOK KUMAR DUSAD
Social Function Site Address	Khasra No 54//7,14/1,14/2,17 VILLAGE BHARTHAL SOUTH NAJAFGARH ZONE SAFDARJUNG ENCLAVE GREEN PARK 110016
Name and Style of Social Function Site	THE KRISHNA GREENS
Mobile Number	9811119560
E-mail ID	DUSAKAK@GMAIL.COM
Social Function	FARMHOUSE

PAYMENT DETAILS

Social Function Charges	₹ 7447939.86
Social Function Charges paid for Period From	01-01-2024 to 30-06-2024
Payment Mode	NB
Transaction No.	8122403051562
Payment Transaction Date	05/03/2024

Disclaimer

The receipt has been issued based on the details furnished by the Applicant. In case of any misrepresentation, the amount deposited shall be forfeited, and action shall be initiated as per law.



Note: This is computer generated receipt and needs no signature.

For
Building Department,
NAJAFGARH ZONE

Mar 5, 2024, 7:27 PM



दिल्ली नगर निगम
MUNICIPAL CORPORATION OF DELHI



Visit us at : www.mcdonline.gov.in

नाम/Name

Sh. Ashok Kumar Dasa

पता/Address

H-1, Pushpamjari Farm
NH-8, Dwarka Link Road
New Delhi

सम्पर्क/Contact No.

उद्देश्य/Purpose

रसीद/RECEIPT

No. : EC

दिनांक/Date

विभाग/Department

क्षेत्र/Zone

06-02-23

29497

Bldg / NG2

Below mentioned amount received, will be credited to the concerned accounts.

लेखाशीर्ष/Head of A/c	DD No	विवरण/Particulars	राशि/Amount
V-115 0166	691861 dt 03-02-23	Amount deposited under self assessment scheme for holding Social Functions at above farm House for the period JAN 2023 TO JUNE-2023 (Total 38 Functions)	58,20,500
कुल/Total : 58,20,500			

राशि (शब्दों में)/Amount (in words)

नकद/चैक/डी.डी.नं./Cash/Cheque/DD No.

Fifty eight lakh twenty thousand
फिफ्टी लख बीस हजार

शाखा/Branch :

चेक भुगतान स्वीकृत होने की स्थिति में।

Cheque subject to realisation/authorisation.

Amount - 51056.68 Split

Signature of
Personnel Issuing Receipt
with Name & Designation

Krishna Green Farms

Under Self Assessment
Scheme for Farm House

Form CI-1

दिल्ली नगर निगम
MUNICIPAL CORPORATION OF DELHI

Visit us at : www.mcdonline.gov.in

नाम/Name

Ashok Kumar Dussad

रसीद/RECEIPT

पता/Address

H-1, Pushpamaji, NH-8

No. : ED

सम्पर्क/Contact No.

Dwarka Link Road, New
Delhi.

दिनांक/Date

9-8-23

उद्देश्य/Purpose

विभाग/Department

क्षेत्र/Zone

Bdg/1062

71797

Below mentioned amount received, will be credited to the concerned accounts.

लेखाशीर्ष/Head of A/c

D D No

विवरण/Particulars

राशि/Amount

N-15/0160

691878 dt 7-8-23

Amount deposited under self assessment
scheme for holding social function
at above farm for the period
JULY-2023 TO Dec-2023

56,67,327

1

राशि (शब्दों में)/Amount (in words)

नकद/चैक/डी.डी.नं./Cash/Cheque/DD No.

Fifty six lakh sixty seven

कुल/Total :

56,67,327

Thousand three hundred twenty
seven only

शाखा/Branch :

चैक भुगतान स्वीकृत होने की स्थिति में।

Cheque subject to realisation/authorisation.

Signature of
Personnel Issuing Receipt
with Name & Designation

Annexure - 3

FORM 'H' : FORM FOR ISSUING FIRE SAFETY CERTIFICATE

[See sub-rule (1) of rule 35]

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
HEADQUARTERS: DELHI FIRE SERVICE, NEW DELHI-110001

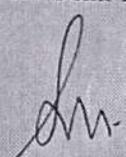
No. F6/DFS/MS/FH/2021/SZ/162

Dated: 11/03/2021

FIRE SAFETY CERTIFICATE

Certified that the M/s Krishna Green Farm House located at H-1, Pushpanjali, Dwarka Link Road, New Delhi-110037, comprised of Ground Floor & Open Farm House only owned / occupied by Krishna Green Farm House, has already been issued Fire Safety Certificate vide Letter No. F6/DFS/MS/FH/SZ/2018/227 dated 08/02/2018. The premises / Building was re-inspected by the officer concerned of Fire Service on 27/02/2021 in the presence of Sh. Ashok Kumar Dusad and observed that all the fire prevention and fire safety arrangements provided in the premises found in good working condition and found that building / premises have deem complied with the fire prevention and fire safety requirements in accordance with rule 33 of the Delhi Fire Service Rules, 2010 and that the building / premises is fit for occupancy class "Assembly" (Group - D) (Farm House) with effect from 11/03/2021 for a period of three years in accordance with Rule 36 unless renewed under Rule 37 or sooner cancelled under Rule 40 and subject to compliance of the conditions under rule 38 of the Delhi Fire Service Rules 2010.

Issued on 11/03/2021 at New Delhi.


(SUNIL CHAUDHARY)
DY. CHIEF FIRE OFFICER (S.Z.)

Copy to :-

1. Authorized Signatory, M/s Krishna Green Farm House located at H-1, Pushpanjali, Dwarka Link Road, New Delhi-110037.
2. The Executive Engineer (Bldg.), SDMC, Najafgarh Zone, Main Zone Building, Dhansa Stand, Najafgarh, New Delhi-110043.

Conditions for the validity of Fire Safety Certificate:

1. All the fire safety arrangement provided their in shall be maintained in good working conditions at all times.
2. Loss of life or property due to non functional fire safety measure shall be at the responsibility of the management.
3. The trained fire fighting staff should be available round the clock.
4. Any deviation with regard to the construction etc shall be verified by the concerned building sanctioning agency.
5. Basements shall be used strictly as per Building-By-Laws.
6. This certificate cannot be treated in any case for regularizations of unauthorized construction.
7. The owner / occupier shall submit a declaration every year in form "K" provided in the first schedule of Delhi Fire Service Rules 2010. The form is available on WWW.dfs.Delhigovt.nic.in.

GSTIN : 07EYQPR5143P1ZE

Mob : 8130718679
7292068679

Krishvi Water Supplier

Add : Bijwasan, New Delhi-110061

Dated 27-2-2024

S.No. **362**

W/s Krishnam green Bijwasan

S. No.	Particular Tanker	Qty	Rate	Rs.	Amount	P.
1	4-2-2024	12	3000	36000	36000	
2	6-2-2024					
3	10-2-2024					
4	11-2-2024					
5	12-2-2024					
6	14-2-2024					
7	15-2-2024					
8	16-2-2024					
9	17-2-2024					
10	18-2-2024					
11	25-2-2024					
12	26-2-2024					
	TOTAL =	12 Tanker			36000	

&O.E.

For Krishvi Water Supplier

Kanika
Signature

BILL/CASH MEMO

GOPAL GULIA

M.: 9811626618
8168913215

(SAFETY TANK CLEANING SYSTEM)

LALLU PANDIT, NEAR M.C.D OFFICE, SAMALKA, NEW DELHI-110037

S. No. **5043**

Date: 28/02/24

M/s: KIRSHAN FARM House
Davik Road Pustanahli

S. No.	PARTICULARS	Qty.	Rate	Amount
	Bill for Providing Cleaning Services of Septi tank.			
	04 /02/24 = 01			
	06 ————— = 02			
	10 ————— = 01			
	12 ————— = 01	12	2500	30000 ✓
	14 ————— = 01			
	16 ————— = 01			
	17 ————— = 01			
	18 ————— = 01			
	25 ————— = 01			
	26 ————— = 01			
	27 ————— = 01			
	12			
	TOTAL			30000 ✓

Amount In Words Thirty Thousand
only.

For: **GOPAL GULIA**

Receiver's Sign

E. & O.E.

[Signature]
Signature

CENTRAL GROUND WATER AUTHORITY
(Constituted under Section 3(3) of Environment (Protection) Act, 1986)

CERTIFICATE OF REGISTRATION

S NO 251 Registration No 251

This is to certify that Shri/ Smt/ Kumari Rishal Singh
(Name of owner)
son/ daughter/ wife of Shri Singh
owner of dugwell / dug-cum-bore well / borewell /
tubewell / filter point / any other ground water abstraction structure located
at 54-14/2 Charni, Delhi-45
is hereby registered with the Central Ground Water
Authority.

The structure is allotted Registration No 251
Any modification shall not be affected in any of the parameters listed in the Registration
application by the owner without prior approval of the Authority. Intimation to the effect
that the structure has gone in disuse shall also be furnished by the owner to the Authority
within four weeks of such happening.

Place N. Delhi

Date 10.11.98

Pooja Singh
(SIGNATURE WITH SEAL)

Ministry of Water Resources, Jamnagar House, Mansingh Road, New Delhi-110011



OFFICE OF THE EXECUTIVE ENGINEER (SW)-II
 DELHI JAL BOARD: NCT OF DELHI: ROOM NO.101, 1ST FLOOR
 OVER HEAD TANK: NAJAFGARH, NEW DELHI-110043
 (Tel.No.25322152) eeswii@gmial.com

No. F.20 /DJB/EE(SW)-II/2015/ 1882

Dated: 16-5-15

To

The S.D.M.
 Kapashera,
 Old Bus Terminal, Kapashera,
 New Delhi-110037.

Sub.-Representation of M/s Krishna Greens, H-1, Pushpanjali Farms, Dwarka
 NH-8 Link Road, Bharthal, New Delhi-110061.

Ref.- F.No. DPCC/CMC-II/2015/1946 dated 13.03.15.

Madam,

It is intimated that direction were received by DJB from DPCC vide no. DPCC/CMC-II/2015/1718 dated 23.2.15 regarding non submission of CGWA/ DJB permission of tube well existing in the M/s Krishna Green H-1 , Pushpanjali farm. The same was treated as illegal by DJB as this office had no record of permission to the said tube well.

However, the firm has represented that it has permission from Central Ground Water Authority (copy enclosed), The DPCC vide above mentioned reference has revoked (copy enclosed) -previous orders subject to conditions mentioned in the order.

In view of above, from DJB perspective, the bore is not illegal.

Sd/

(ARUN GUPTA)
 EXECUTIVE ENGR. (SW)-II

Copy to :-

1. D.C.(SW) , Old Bus Terminal, Kapasher, New Delh-- for kind information
2. SE (SW) for kind information pl
3. Sr. Environmental Engineer, Consent Management Cell-II, Delhi Pollution Control Committee, Department of Environment, Govt. Of NCT of Delhi, 4th Floor, ISBT Building, Kashmeri Gate, Delhi-110006
4. ZE-III(SW)-III
5. Sh. Ashok K Dusad, For the Krishna Greens, H-1, Pushpanjali Farms, Dwarka NH-8 Link Road, Bharthal, New Delhi-110061 in reference to your letter dt. 30.4.15.

EXECUTIVE ENGR. (SW)-II



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (KAPASHERA) SW DISTRICT
OLD TERMINAL TAX BUILDING, KAPASHERA, DELHI - 110037

No.F.4 (102)/SDM (KH)/SW/2015/ 23034

Dated:- 29/6/15

ORDER

Whereas illegal borewell existed in Krishna Green Farm House situated in Revenue Estate of village Bharthal on main Dwarka Road was sealed in reference to Delhi Jal Board letter No. F/60/DPCC/EE (SW)-II-2015/912 dated 21/3/2015 and whereas authorized signatory for Krishna Green has submitted representation by stating that their tubewell is registered with the CGWA Vide Registration Serial No. 251 in the name of Rishal Singh, the earlier owner of said land. Executive Engineer (SW)-II vide letter no. F.20 DJB/EE (SW)-II/2015/1877 dated 16/5/2015 has stated that DPCC vide letter no. DPCC/CMC-II/2015/1718 dated 23.2.2015 has revoked the previous orders and from DJB prospective the bore is not illegal. The matter was taken up in District Advisory Committee meeting dated 9/6/2015 and in view of above facts it was allowed in meeting to de-seal the said borewell existing in Krishna Green Farm House. Hence a team constituting the following members is hereby directed to de-seal the said borewell.

1. Nb/Tehsildar(KH).
2. Field Kanungo
3. Halka Patwari.

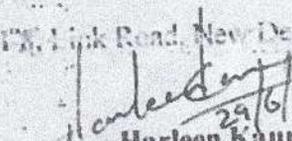
The team is further directed to submit the action taken report within three days of issue of this order


29/6/15
Harleen Kaur, IAS
SDM (Kapashera)
Dated

F.4 (102)/SDM (KH/HQ)/SW/2015/

Copy to:-

- a) DM/DC (SW) for information please.
- b) S.E. (SW), Delhi Jal Board, Sector-4, R.K. Puram, New Delhi.
- c) AEE, DPCC, 4th Floor, ISBT Building, Kashmiri Gate, Delhi.
- d) Executive Engineer (SW)-II, Delhi Jal Board, NCTG of Delhi, Room.No. 101, 1st Floor, Old
Hear Tank, Najafgarh, New Delhi-43.
- e) Krishna Green Farm House, H-1, Puspnanjali Farms, Dwarka: NITX, Link Road, New Delhi.


29/6/15
Harleen Kaur, IAS
SDM (Kapashera)

Annexure-7

KRISHNA GREENS BY MAPPLE GOLD
H-1, PUSHPANJALI FARMS, DWARKA LINK ROAD,
NEW DELHI-110061.

PURCHASE ORDER

Date: 05.03.2024

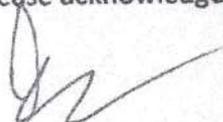
To,
 Greenshield Enviro
 Best Business Park, Unit No. 611
 6th Floor, Netaji Subhash Place
 GST: 07AAPFG9526L1ZP

Dear Sir,

We are Placing our order as under: -

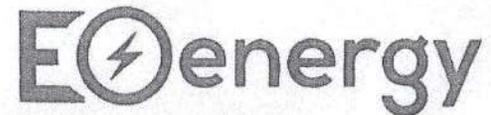
Item Description:	Retrofit Emissions Control Device
Make:	EO Energy
Qty:	6 RECD
Capacity:	125 KVA, 125 KVA, 125 KVA, 250 KVA, 250 KVA & 380 KVA
Billing Address:	Krishna Greens H-1, KH. 54/14/2-17-7 & 14/1, PUSHPANJALI FARMS DWARKA BHARTHAL LINK ROAD, BIJWASAN, NEW DELHI-110061
Total Cost	34,50,000
Delivery:	60 Days
Payments:	50% advance and balance after Delivery
GST:	07ABAFR7453H1Z2

Please acknowledge the receipt and confirm your schedule of supply



Thanking You

ROYAL HOSPITALITY
 H-1, Pushpanjali Farms,
 Dwarka Link Road,
 New Delhi-110061



CERTIFICATE

FOR DEALERSHIP - DELHI/NCR

THIS CERTIFICATE IS PROUDLY PRESENTED TO

GREEN SHIELD ENVIRO

GSTIN: 07AAPFG9526L1ZP

(MR. EESH ARORA)

Driving Energy Sector into the cleanest form without damaging the environment any further. Establishing 'Our Mission' to reality by collaborating with each stakeholder in the sector to co-create and evolve to drive maximum value for continued growth.

02 JAN 2024

DATE



REPORT NO.: EDL/23-24/EOEPL/R-069
(TOTAL NO. OF PAGES 6 INCLUDING THIS PAGE)

**TEST REPORT
ON**

**DEVELOPMENT TESTS ON RETROFIT EMISSION CONTROL DEVICE (RECD) ON 115 kW
DIESEL GENSET ENGINE
For
M/s. EO ENERGY PRIVATE LIMITED FARIDABAD.**

Customer Name & Address	M/s. EO ENERGY PRIVATE LIMITED FARIDABAD.		
SO No. date	3100017234		
Test Procedure reference and Test standard	TP-26 & ISO 8178		
Engine Receipt Date	20-JUN-2023	Test Start date	21-JUN-2023
		Test End date	07-JULY-2023

Executed by:

Engine Development Laboratory (EDL)

	PREPARED BY	REVIEWED BY	APPROVED BY
Signature			
Name	K.K. NIKAM	D.B. NARWADE	Dr.P.G. BHAT
Designation	Dy. Engineer	Dy. General Manager	Deputy Director
Place of Issue – PUNE		Date of Issue – 20/07/2023	

Disclaimer: This test report pertains only to the components / parts / assemblies / vehicles etc. actually tested at ARAI in the presented condition based on the documents / information produced / submitted by the customer. The issuance of this test report alone does not indicate any measure of approval, certification, supervision, control of quality surveillance by ARAI of the product. No extract, abridgement or abstraction from this test report shall be published or used to advertise the product without the written consent of the Director, ARAI, who reserves the absolute right to agree or reject all or any of the details of any items of publicity for which consent may be sought. ARAI is in no way responsible for any misuse of copying of any design / type / system in connection with entire vehicle / components / parts and assemblies. Breach of any statutory provision of Indian laws or laws of other countries, will be the sole responsibility of the customer and ARAI shall not be liable for any claims or damages, made by the party, whatsoever, the customer shall alone be liable for the same, and undertakes to indemnify ARAI in this regard. Further, the ARAI has the right to initiate cancellation / withdrawal of the certificate / report issued, in case of any fraud, misrepresentation, when it surfaces and comes in the knowledge of ARAI. The appropriate local courts at Pune shall have the jurisdiction in respect of any dispute, claim or liability arising out of this report.

अंतर्राष्ट्रीय ऑटोमोटिव प्रौद्योगिकी केन्द्र
INTERNATIONAL CENTRE FOR AUTOMOTIVE TECHNOLOGY
 [A Division of NATRIP Implementation Society (NATIS), Govt. of India]

ULR No-TC536022060000107F

C | D | O | E | R | 0189

Date – 25/04/2022

DEVELOPMENT TEST REPORT

Vehicle Manufacturer				Objective of the Test :	
M/s EO Energy Pvt. Ltd. Plot no. 26, kanwar industrial area, village- kanwar, faridabad- 121001 Haryana, INDIA.				To carry out development test as per ISO 8178 D2 5 mode cycle procedure.	
Test Date:	11/04/2022	Test Site	ETC-13	IOCS No. :	157146
Engine receipt date	01/04/2022	Condition of Engine	OK	Any deviation from test method	None
Engine	Make	M/s Cummins (Rented Engine)	Tested Model	6BTAA5.9-G3	
Brief Specification of Engine					
Bore (mm)	102	Stroke (mm)	120	No. of Cylinders	6
Working Principle	4-Stroke	Type	Inline	Swept Volume (lit.)	5.883
Cooling System	Liquid Cooled	Aspiration / Injection	TCIC/DI	Fuel Type	Diesel
Fuel Injection Pump	Make	M/s BOSCH	Type	F002 A02 655	
Governor	Make	M/s BOSCH	Type	RSV500...750A7C1562R	
After treatment system	Make	M/s EO Energy Pvt. Ltd.	No. of devices	1	
			part number	822302	
Turbocharger	Make	M/s HOLSET	Part No.	HX35	
Test Equipments used		Make	Model		
Engine Dynamometer		SAJ	AG 250		
Exhaust Gas Analysis System		HORIBA, JAPAN	MEXA 7100 D		
Airflow measurement		ABB	SENSYFLOW P		
Particulate Measurement		NOVA, GERMANY	MICROTROL 6		
Smoke Meter		AVL	439		
Microgram Balance		SARTORIOUS	MSU2.7S		
Fuel Consumption Meter		Micro Motion	CMFS015M		
Conditioned Air System		KS CAHU	---		

Prepared By	Checked By	Approved By	
			
RAHUL PRAKASH CHOUDHARY Sr. Engineer	MANOHAR MANDAL Sr. Manager	PAMELA TIKKU Sr. General Manager	

Innovation • Service • Excellence



107

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

20

Date: 02.03.2022.

NO. CP-29/23/2022-UPC-I-HO-CPCB-HO

To,

The Director
International Centre for Automotive Technologies
Plot No.26, Sector -3, HSIDC, IMT
Manesar, Gurgaon
Haryana

Sub: Type Approval to M/s E O Energy (P) Ltd for its identified models of Petrol & Kerosene Gensets for Engine Emission Compliance.
Ref: M/s E O Energy (P) Ltd application dated 08.02.22.

Sir,

M/s E O Energy (P) Ltd having registered office at Plot No 26, Kanwar Industrial Area, Vil-Kanwar, Faridabad, Haryana- 121001 has submitted the notarized affidavit as per Annexure-I (A) and Profile and details of the ware house located at Plot No 26, Kanwar Industrial Area, Vil-Kanwar, Faridabad, Haryana- 121001 along with all enclosures as per Annexure-I(B) of the "System & Procedure for Compliance to emission limits for Petrol and kerosene run Generator sets upto 19 kW". It is an importer of Petrol /Kerosene driven Gensets from BRIGSS & STRATTON, WOLLERAUSTRASSE 41B, 8807, FREIENBACH, SWITZERLAND. Copies of aforesaid Annexures are enclosed.

In this context, it is recommended that ICAT may proceed with the tests for Type Approval to M/s E O Energy (P) Ltd only at the above mentioned address as per the procedure after ascertaining adequacy of the documents & the ware house. This consent is issued for Family EO1200 with variants a) EO1000, b) EO1500, c) EO1800 and Family EO3200 with variants a) EO2800, b) EO2500, c) EO200 only as mentioned in Annexure-I(B), specific ware house of the manufacturer and not for contract manufacturing/ Import of any type.

Yours faithfully

[N. K. Gupta]
Divisional Head UPC-I

Copy to:

Mrs Sasmita Patra, Managing Director
M/s EO Energy (P) Ltd
Plot No 26, Kanwar Industrial Area, Vil-Kanwar
Faridabad, Haryana- 121001.



हरियाणा HARYANA

W 831025

किराया नामास्टाम्प मुबलिंग 100/-रुदिनांक 16/11/2023

मैं कि जसवीर मलिक पुत्र स्व श्री चन्द्रसिंह निवासी एच-3 लिंक रोड द्वारिका बिजबासन नई दिल्ली का प्रथम पक्ष हूँ तथा मनीष मुंजाल पुत्र श्री सतीश कुमार मुंजाल निवासी मकान नं० 45 द्वितीय तल माडल टाउन नोर्थ एक्स, माडल टाउन-3, उत्तर पश्चिमी दिल्ली-110009 का द्वितीय पक्ष है। जो कि प्रथम पक्ष फार्म हाउस जिसका नं० एच 3 लिंक रोड द्वारिका बिजबासन नई दिल्ली का मालिक काबिज है और उक्त फार्म हाउस व इसकी पार्किंग एरिया को किराये पर देने का पूरा हक हासिल है। अतः अब प्रथम पक्ष ने उपरोक्त फार्म हाउस का लॉन रकबा एक एकड को पार्किंग के लिए द्वितीय पक्ष को ग्यारह माह की अवधि यानि दिनांक 16/11/2023 से दिनांक 15/10/2024 के लिए किराये पर दिया है।

Sign.



इस पार्किंग का किराया मुबलिंग 1,75,000/-रूपये एक लाख पिचहत्तर हजार रूपये प्रति माह तय किया गया है । दोनों पक्षों में नीचे लिखी शर्तें तय हुई हैं।

1- यह कि फरीक अब्बल/जमीन मालिक ने फरीक दायम/किरायेदार का कब्जा उक्त लॉन पार्किंग एरिया पर करा दिया है।

2- यह कि फरीक दायम ने उक्त रकबे को डॉमैस्टिक पार्किंग के लिए किराये पर लिया है जिसका किराया मुबलिंग 1,75,000/-रूपये (एक लाख पिचहत्तर हजार रूपये) प्रति माह तय किया गया है।

3- यह कि फरीक अब्बल/जमीन मालिक ने मुबलिंग 3,50,000/-रूपये बतौर सिक्योरिटी व एक माह का एडवांस मुबलिंग 1,75,000/-रूपये किरायेदार से वसूल पा लिया है। सिक्योरिटी राशि कब्जा खाली करते समय सभी प्रकार की नो ड्यूज देने पर वापिस लौटा दिया जायेगा।

3-यह कि उक्त रकबे का किराया फरीक दायम/किरायेदार हर माह सोलह तारीख तक अदा करता रहेगा।

4- यह कि किराया समय पर न देने की सुरत में फरीक अब्बल/पार्किंग मालिक किरायानामा खत्म कर सकता है।

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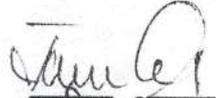
- 5- यह कि उक्त किराये पर दिये गये एरिया को खाली करते समय जिस हालत में लिया है उसी हालत में जैसा का तैसा करवाकर वापिस देना होगा।
- 6- यह कि फरीक दोयम/किरायेदार इस जमीन को किसी अन्य को सबलेट नहीं करेगा और न ही इस जमीन में कोई गैर कानूनी कार्य करेगा।
- 7- यह कि उक्त किराये पर दी हुई जमीन की मलकियत से किरायेदार का कोई ताल्लुक वास्ता नहीं होगा। पार्किंग के काम में किसी प्रकार की लडाई-झगडा, पुलिस केस, इन्कम टैक्स, एम सी डी आदि की जिम्मेदारी किरायेदार की स्वयं की होगी।
- 7- यह कि उपरोक्त फार्म की पार्किंग के लिए बिजली पानी आदि का बन्दोबस्त किरायेदार अपने खर्चे से करेगा व उसके बिल वगैरा स्वयं वहन करेगा।
- 8- यह कि यदि कोई पक्ष रकबे को खाली करना/करवाना चाहेगा तो उसे कम से कम दो माह पहले लिखित नोटिस देना होगा।
- 9- यह कि समय अवधि पूरी होने पर रकबा मालिक कब्जा खाली करवा सकता है, अथवा दोनों पक्षों की सहमती से आगे किरायानामा चालू रखा जा सकता है।
- 10- यह कि दोनों पक्षों के वारिस भी इस इकरारनामे के पायबन्द रहेंगे।

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8
Handwritten signature

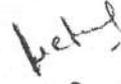
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अतः यह किरायानामा दोनों पक्षों कि हिदायतों अनुसार तहरीर कर दिया ताकि प्रमाण रहें और समय पर काम आवे।


फरीक अक्वल

जसवीर मलिक

आधार नं० 2613 7972 4921

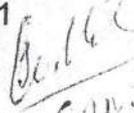


फरीक दायम

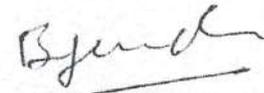
मनीष मुंजाल

आधार नं० 4669 0133 6869

गवाह :- 1


SANDHYA GREWAL
9090105105

गवाह :- 2


BJEENDER

ATTESTED



YOGESH DALAL

Advocate
Notary Public, Bahadurgarh
Distt. Jhajjar, Haryana-124507


M/S DELHI WASTE MANAGEMENT NAJAFGARH PVT. LTD.


(Behtar Kal Ke Liye)

(A PPP Project between Municipal Corporation of Delhi and DWMN)

F-27/2, OKHLA INDUSTRIAL AREA, PHASE-2, NEW DELHI - 110020

INVOICE
S. No. : **8334**

DATE : 27/02/24

Bill to : *Krishna Greens by Maple Gold*Address : *H-1 Puspajali Farms, Dwarka Link Road New Delhi - 110061*

Description of Services Provided

Month/Period

Rate/per Month
(in Rs.)Tax
(in Rs.)Total Amount
(in Rs.)

*for Garbage
Reference id*

769867232

Feb

5000

5000

Total Amount in words (in Rs.)

Five thousand only

Note: Net Banking/UPI/Cheque should be in favour of - Commissioner, SDMC User Fee (NGZ)

Account Name : Commissioner, SDMC User Fee (NGZ)

Account No. : 39583996675

IFSC Code : SBIN000631

Bank Name : State Bank of India, Chandani Chowk

[Signature]
Authorised Signatory



Form C
Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 13323011000436



- | | |
|---|--|
| 1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: | KRISHNA GREEN FARM HOUSE
H-1, PUSHPANJALI, DWARKA LINK ROAD, South West , Delhi-110037 |
| 2. Address of Authorized Premises / प्राधिकृत परिसरो का पता: | H-1, PUSHPANJALI, DWARKA LINK ROAD, KAPESHERA, South West , Delhi-110037 |
| 3. Kind of Business / कारोबार का प्रकार: | Food Services - Food Vending Establishment
Food Services - Club/Canteen
Food Services - Restaurants
Food Services - Caterer |
| 4. Dairy Business Details / डेयरी कारोबार विवरण हेतु : | No |
| 5. Category of License / अनुज्ञप्ति का वर्ग: | State License |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: South West
 Issued On / दिनांक: 30-05-2023 (New License)
 Valid Upto: / वैधता: 29-05-2024 (For details, refer Annexure)

Designated Officer

Date : 30-05-2023 12:10:04
 User Id : 108217
 Verified through Mobile : 98XXXXXX48
 License Grant on : 30-05-2023 12:00:07
 License Issued On : 30-05-2023 12:10:04

Annexures:

1. Product Annexure
2. Validity Annexure
3. Non-Form C Annexure
4. Conditions Of License

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscops.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.

Product Annexure



Form C
Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 13323011000436

Kind Of Business: Food Services - Caterer

Sl.No.	Product(s)
1	14 - Beverages, excluding dairy products
2	15 - Ready-to-eat savouries
3	16 - Prepared Foods

Kind Of Business: Food Services - Restaurants

Sl.No.	Product(s)
1	14 - Beverages, excluding dairy products
2	16 - Prepared Foods
3	15 - Ready-to-eat savouries

Kind Of Business: Food Services - Food Vending Establishment

Sl.No.	Product(s)
1	16 - Prepared Foods
2	15 - Ready-to-eat savouries
3	14 - Beverages, excluding dairy products

Kind Of Business: Food Services - Club/Canteen

Sl.No.	Product(s)
1	15 - Ready-to-eat savouries
2	14 - Beverages, excluding dairy products
3	16 - Prepared Foods

Validation And Renewal Annexure



Form C
Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 13323011000436

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
30-05-2023	29-05-2024	30-05-2023	2000 INR	New	State Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
3. Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.

Non-Form C Annexure



Government of Delhi
Department Of Food Safety
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 13323011000436

Person in charge of operations

Name:	ASHOK KUMAR DUSAD	Qualification:	GRADUATE
Contact No:	N/A	Mobile No:	9560283248
Email-ID:	manishmunjal76@gmail.com		
Address :	G-17, Green Park Main, Hauz Khas,		
State:	Delhi	District:	South West
Pin Code:	110016	Photo Id Card:	Aadhar Card
Photo Id No:	356348679590	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	ASHOK KUMAR DUSAD	Qualification:	GRADUATE
Contact No:	N/A	Mobile No:	9560283248
Email-ID:	manishmunjal76@gmail.com		
Address :	G-17, Green Park Main, Hauz Khas,		
State:	Delhi	District:	South West
Pin Code:	110016	Photo Id Card:	Aadhar Card
Photo Id No:	356348679590	Photo Id Expiry Date:	N/A

Place / स्थान: South West
 Issued On / दिनांक: 30-05-2023 (New License)

Designated Officer

Date : 30-05-2023 12:10:04
 User Id : 108217
 Verified through Mobile : 98XXXXXX48
 License Grant on : 30-05-2023 12:00:07
 License Issued On : 30-05-2023 12:10:04

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoc.fssai.gov.in>)

[Handwritten scribble]

STP
STP PLANT.

Log Book of Effluent / Sewage Treatment Plant

NAME & ADDRESS OF THE UNIT

MONTH January

Krishna Green by Maple Gold,

Capacity

Date	Time of Operation	Quantity	pH Untreated	pH Treated	CHEMICAL CONSUMPTION			Sludge Generated in Kg.	Signature
					1 Lime/ Caustic Soda	2 Alum	3 Poly Electrolite		
11/1/2024	9:00 AM To 2:00 PM	15 KLD	8.5	5.5	0.25 gm 200 gm	54 gm 200 gm	54 gm 4.5 gm	5 Kg.	Perday
12/1/2024	9:00 AM To 2:00 PM	16.5 KLD	9.00	5.6	"	"	"	3 Kg.	Sh
13/1/2024	8: PM To 3: PM	17.5 KLD	8.7	6.5	"	"	"	4 Kg.	Sh
14/1/2024	9:00 AM To 3: PM	16:00 KLD	8:00	6:00	"	"	"	5 Kg.	Sh
15/1/2024	9:00 AM To 2: PM	16.5 KLD	9:5	6:5	"	"	"	4.5 Kg.	Sh
16/1/2024	9:00 AM To 3:00 PM	18.5 KLD	8:5	"	"	"	"	3.5 Kg.	Sh
17/1/2024	9:00 AM To 2:00 PM	15.5 KLD	8:7	6.00	"	"	"	5.5 Kg.	Sh
18/1/2024	9:00 AM To 2:00 PM	16:00 KLD	8:00	7:5	"	"	"	4.5 kg	Sh
19/1/2024	8:00 AM to 1:00 PM	15.5 KLD	7:00	6:00	"	"	"	5 kg	Sh
20/1/2024	9:00 AM to 2:00 PM	16:5 KLD	8:00	7:5	"	"	"	4.5 kg	Sh
21/1/2024	9:00 AM to 2:00 PM	14.5 KLD	7.5	6.5	"	"	"	5:00 kg	Sh
22/1/2024	8:00 AM to 2:00 PM	15:00 KLD	8:00	7:5	"	"	"	4.5 kg	Sh
23/1/2024	9:00 AM to 2:00 PM	16.5 KLD	7:00	6.5	"	"	"	5:00 kg	Sh
24/01/2024	9:00 AM to 2: PM	16.5 KLD	6.5	5.5	"	"	"	4.5 kg	Sh
25/01/2024	9:00 AM to 2:00 PM	18.5 KLD	8.5	5:00	"	"	"	3:1 kg	Sh
26/01/2024	8:00 AM to 1:00 PM	15:00 KLD	7.5	6.5	"	"	"	5 kg	Sh

Remarks:

Log Book of Effluent / Sewage Treatment Plant

NAME & ADDRESS OF THE UNIT

Krishna Greens by Maple Grob.

MONTH February

Capacity

DATE JANUARY

BY

Sl. No.	Signature	Date	Time of Operation	Quantity	pH Untreated	pH Treated	CHEMICAL CONSUMPTION			Sludge Generated in Kg.	Signature
							1 Lime/ Caustic Soda	2 Alum	3 Poly Electrolite		
1	Sh	11/1/2024	9:00 AM to 2:30 P.M	16.5 KLD	0.5	5.5	Oxy Super 200gm	Super 24 200gm	Super Low 4.5gm	4 Kg	Sh
2	Sh	12/1/2024	9:00 AM to 2:00 P.M	16 KLD	7.00	6.5	"	"	"	5 Kg	Sh
3	Sh	13/1/2024	9:00 AM to 2:00 P.M	15.5 KLD	9.00	7.5	"	"	"	5.5 Kg	Sh
4	Sh	14/1/2024	0:00 AM to 1:30 P.M	15.05 KLD	7.5	6.5	"	"	"	4.5 Kg	Sh
5	Sh	15/1/2024	9:00 AM to 2:00 P.M	15.0 KLD	0.5	7.5	"	"	"	5 Kg	Sh
6	Sh	16/1/2024	0:00 AM to 2:00 P.M	17.5 KLD	7.5	6.5	"	"	"	4.5 Kg	Sh
7	Sh	17/1/2024	9:00 AM to 2:00 P.M	18.00 KLD	6.5	5.00	"	"	"	5 Kg	Sh
8	Sh	18/1/2024	0:00 AM to 1:30 P.M	16.00 KLD	7.5	6.00	"	"	"	5.5 Kg	Sh
9	Sh	19/1/2024	9:00 AM to 2:00 P.M	15.5 KLD	9.00	7.5	"	"	"	5 Kg	Sh
10	Sh	20/1/2024	9:00 AM to 2:00 P.M	16.5 KLD	7.5	5.5	"	"	"	4.5 Kg	Sh
11	Sh	21/1/2024	0:00 AM to 1:30 P.M	16 KLD	0.5	5.00	"	"	"	5 Kg	Sh
12	Sh	22/1/2024	9:00 AM to 2:00 P.M	15.5 KLD	9.00	7.5	"	"	"	5 Kg	Sh
13	Sh	23/1/2024	0:30 AM to 1:30 P.M	16.00 KLD	6.5	5.5	"	"	"	4.5 Kg	Sh
14	Sh	24/1/2024	9:00 AM to 2:00 P.M	18 KLD	7.5	6.5	"	"	"	5 Kg	Sh
15	Sh	25/1/2024	9:00 AM to 2:00 P.M	17 KLD	7:00	7.5	"	"	"	4.5	Sh
16	Sh	26/1/2024	0:00 AM to 2:00 P.M	16 KLD	0:00	6.5	"	"	"	5	Sh

Remarks:

Remarks

Log Book of Effluent / Sewage Treatment Plant

NAME & ADDRESS OF THE UNIT

MONTH February

MONTH MARCH

Capacity

Maizhna Green by mapale gald

Capacity

Sludge generated in Kg.	Signature	Date	Time of Operation	Quantity	pH Untreated	pH Treated	CHEMICAL CONSUMPTION			Sludge Generated in Kg.	Signature
							1 Lime/ Caustic Soda	2 Alum	3 Poly Electrolite		
5 kg	<i>gh</i>	11/3/2024	7:00 AM to 2:00 PM	17.00 KLD	8.5	7.00	0.2 g Super	202 gm	4.5 gm	5 Kg	<i>gh</i>
kg	<i>gh</i>	11/3/2024	9:00 AM to 2:00 PM	16.5 KLD	7.5	6.5	0.5	"	"	3.5 kg	<i>gh</i>
kg	<i>gh</i>	11/3/2024	8:30 AM to 2:30 PM	19.00 KLD	9.00	7.00	"	"	"	4.00 kg	<i>gh</i>
5	<i>gh</i>	11/3/2024	7:30 AM to 3:30 PM	15 KLD	7.5	6.00	"	"	"	4.5 kg	<i>gh</i>
		11/3/2024	10:00 AM to 3:30 PM	17.5 KLD	8.00	6.5	"	"	"	5 kg	<i>gh</i>
		11/3/2024	8:30 AM to 2:30 PM	16.5 KLD	7.5	5.5	"	"	"	3.5 kg	<i>gh</i>
		11/3/2024	9:00 AM to 3:30 PM	17.5 KLD	6.5	5.5	"	"	"	4.5 kg	<i>gh</i>
		11/3/2024	9:30 AM to 3:00 PM	19.00 KLD	7.5	6.00	"	"	"	3.5 kg	<i>gh</i>
		11/3/2024	9:00 AM to 2:00 PM	18.5 KLD	8.5	6.5	"	"	"	4 kg	<i>gh</i>
		11/3/2024	9:00 AM to 2:30 PM	18.5 KLD	6.5	5.5	"	"	"	5 kg	<i>gh</i>
		14/3/2024	8:30 AM to 3:00 PM	17.5 KLD	7.5	6.5	"	"	"	4.5 kg	<i>gh</i>
		16/3/2024	8:30 AM to 1:30 PM	18.5 KLD	6.5	5.5	"	"	"	4 kg	<i>gh</i>

Remarks:

COMPOSE
MACHINE :

23

Log Book of Solid Waste Management

As per notification of Solid Waste Management Rules 2016 By Ministry of Environment, Forest & Climate Change, Govt. of India

Company Name

Krishna Green By Marble Gold

Date March

Address

H-1 - Pushpanjali

WASTE LOG BOOK FACILITY

Date	Time	Recorded by	Waste Qty (KGS)	Waste Generation Source	Biodegradable, Wet Waste & Garden Waste (KGS)	Non-Biodegradable (KGS)	Other Waste (KGS)	Treatment of Organic Waste into Compost (KGS)	Qty of Compost Generated (KGS)
16/3/20	11 am 10:00 2:00 pm	Hotel management	25 Kg	Kitchen	12 Kg.	nil	nil	25 Kg.	20 Kg.
17/3/20	11 am 10:00 2:00 pm	Hotel management	25 Kg	Kitchen	10 Kg.	nil	nil	23 Kg.	18 Kg.
18/3/20	11 am 9:00 2:00 pm	Hotel management	25 Kg	Kitchen	12 Kg.	nil	nil	25 Kg.	20 Kg.
19/3/20	10:00 11 am 3:00 pm	Hotel management	25 Kg	Kitchen	15 Kg.	nil	nil	24 Kg.	18 Kg.
20/3/20	9:00 am 2:00 pm	Hotel management	25 Kg	Kitchen	12 Kg.	nil	3 Kg.	25 Kg.	22 Kg.
21/3/20	10:00 3:00 pm	Hotel management	25 Kg	Kitchen	12 Kg.	nil	nil	23 Kg.	18 Kg.
22/3/20	9:00 am 2:00 pm	Hotel management	25 Kg	Kitchen	12 Kg.	nil	nil	25 Kg.	20 Kg.
23/3/20	10:00 11 am 3:00 pm	Hotel management	25 Kg	Kitchen	12 Kg.	nil	nil	25 Kg.	20 Kg.

Waste Destination for Waste Tick

- Reduce
 Compost
 Other
 Reuse (e.g - charity)
- A Bio-Degradable
 B Non-Biogradable
 C Garden waste
 D Other waste

Note : If donating food to a food bank, record all food donations on the waste logbook immediately prior to donation)or placing in the donation holding area).



